

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 146 of 1997

and M.A. No. 1316 of 1997

In

O.A. No. 1190 of 1996

New Delhi this the 31th day of July, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE-CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

1. Hari Singh
S/o Shri Shiv Singh
R/o House No.168, Mandaoli,
Fazalpur,
Moh. Pundit,
Delhi-110 092.
2. Ganesh Pathak
R/o 786/7A, Mandaoli, Fazalpur,
Delhi.
3. Sudesh Kumar
S/o Arvind Kumar,
Block 'E',
H.No. 160/8,
Khajuri Khas Colony,
Delhi-94.
4. Sanjay
S/o Pitam Singh,
H.No. 170/3 Mirdard Lane,
Maulana Azad Medical College Campus,
New Delhi-2.
5. Smt. Nisha
W/o Sh. Mohinder
House No.281, New 96 Block Mir Dard
Lane,
Maulana Azad Medical College Campus,
New Delhi.
6. Mahinder
S/o Raja Ram,
H.No. H-46,
Lady Harding Hospital Staff Quarters
Campus,
New Delhi.
7. Billu alias Billoo
S/o Shri Banwari Lal,
R/o 162, Village Bhorala,
Adarsh Nagar,
Azadpur Mandi,
Delhi-110 093.Petitioners

By Advocate Shri Pradeep Gupta

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Versus

1. Shri Ramesh Chandra
Secretary (Medical),
Ministry of Health,
National Capital Territory of Delhi,
5, Shyam Nath Marg,
Delhi.
2. Dr. Dinesh Chandra,
Director,
G.B.Pant Hospital,
Jawahar Lal Nehru Marg,
New Delhi-2.
3. Shri B.L. Nandwani
Sanitary Supervisor,
G.B.Pant Hospital,
Jawahar Lal Nehru Marg,
New Delhi-2. Respondents

By Advocate Shri Girish Katpalia

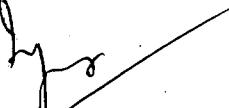
ORDER (ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman

This Contempt of Court Petition has been filed for non compliance against two prior orders and the last order was that the petitioners would be given due preference for regular appointment considering their past service. The respondents' compliance affidavit states that they have been given 20% grace marks for the past service and due preference was given to them as per our orders. We are not looking into the merit of the percentage given for the selection. We suggested to the respondents that they may consider them for the next vacancy whenever they advertise for the said post on account of their past service. The respondents have no objection to do so under the orders of this Court

being passed today. The respondents, therefore, shall consider the case of the petitioners whenever the next vacancy, regular or otherwise, in nature arises, in accordance with the rules.

The C.P. is disposed of. Notices issued are discharged.


(K. MUTHUKUMAR),
MEMBER (A)

Rakesh


(DR. JOSE P. VERGHESE)
VICE CHAIRMAN(J)